

WP. No. 3220 of 2014

IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

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BEFORE

HON'BLE SHRI JUSTICE ANAND SINGH BAHRAWAT ON THE 12th OF SEPTEMBER, 2025

WRIT PETITION No. 3220 of 2014

SMT.PRATIBHA SEEROTHIYA

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Alok Katare - Advocate for petitioner.

Shri K.K. Prajapati – Government Advocate for respondent/State.

ORDER

This petition, under Article 226 of Constitution of India, has been filed seeking the following relief(s):

- "(i) That, the Hon'ble Court may kindly be pleased to allow this Writ Petition;
- (ii) That, the order Annexure P/1 dated 19.5.2014 passed by the respondent no.3 may kindly be directed to be quashed.



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- (iii) That, any other just, suitable and proper relief, which this Hon'ble Court deems fit, may also kindly be granted to the petitioner. Costs be also awarded in favour of the petitioner."
- 2. In view of the order passed in WP. No.3230 of 2014 today, this petition also stands *disposed of*. The directions issued in WP. No.3230 of 2014 shall apply *mutatis mutandis* to the present case also with full force.

(Anand Singh Bahrawat) Judge

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